

CBI Vs. Surender Singh & Ors.

CC No. 3/2019

28.07.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. M. S. Bammi, Ld. counsel for A-5.
Sh. L. K. Singh, Ld. Counsel for A-6.
Sh. Sidharth Joshi, Ld. Counsel for A-7.
Sh. Anil Mishra and Sh. Ashok Kumar, Ld. Counsels for A-8.
A-1 to A-4 are already P.O.

The matter has been taken up from 11.00 AM to 11.50 AM through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Further arguments of Ld. Counsel for A-7 heard from 11.00 AM to 11.50. He has concluded his arguments. Ld. Counsel for A-7 wants to file some judgments in support of his arguments. He is at liberty to file scanned copies of citations in support of his arguments on the court e-mail ID latest by tomorrow.

Ld. Counsel for A-5 had also been given the liberty to file judgments in support of his oral arguments but the same have not been filed so far. By way of last opportunity, let the scanned copy of judgments, if any, be filed latest by tomorrow on the court e-mail ID.

Court Master is directed to forward the copies of the judgments filed by Ld. Defence Counsels to Ld. PP for CBI on his email ID, as requested by him.

Ld. Counsel for A-8 submits that he has already filed his written submissions and the same may be treated as his oral arguments.

Final arguments on behalf of A-5 to A-8 stand concluded.

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Ld. PP seeks some time to address arguments in rebuttal after going through the judgments/citations relied upon accused persons. On his request put up for rebuttal arguments of Ld. PP for CBI on **04.08.2020 at 12.00 Noon.**

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
28.07.2020.